

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH RESEARCH**

**LOK SABHA
UNSTARRED QUESTION NO.1672
TO BE ANSWERED ON 25TH NOVEMBER, 2016**

SURROGACY

1672. SHRI Y.V. SUBBA REDDY:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government issued a notification in 2013 allowing foreign couples to rent a surrogate womb in India, if so, the details thereof;
- (b) whether the 2013 notification made India a 'baby factory', if so, the reasons therefor;
- (c) whether any data is maintained on surrogacy;
- (d) if so, the details thereof since 2013, year-wise and State-wise;
- (e) whether the Government has decided to stop surrogacy to foreign couples; and
- (f) if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

- (a): The Ministry of Home Affairs (MHA), vide letter No. 25022/74/2011-F-I dated 9th July, 2012 issued guidelines for circulation to the Mission in foreign countries, stipulating, inter-alia, that foreign nationals visiting India with a medical Visa only, can avail surrogacy. Subsequently, the aforesaid guidelines were reiterated vide MHA's letter No. 25022/74/2011-F-I dated 14th October, 2013.
- (b) to (d): No such data is available with Department of Health Research.
- (e) & (f): The Ministry of Home Affairs and the Department of Health Research vide their letter No. 25022/74/2011-F-I (Vol. III) dated 3rd November, 2015 and V. 25011/119/2015-HR dated 4th November, 2015 respectively, issued guidelines to stop surrogacy to foreign nationals including Overseas Citizen of India (OCI) cardholders.

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